

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-15/272/ND/2018

In the matter of :

Sh. Praveen Gupta

Vs.

Frontline Retail India (P) Ltd

....PETITIONER

... RESPONDENT

SECTION :

Under Section 272

Order delivered on 15.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)


For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the RD (N) :

ORDER

None appears for the petitioner. Let the matter be posted on 31.1.2018 for the appearance of the Petitioner, failing which, the petition will be dismissed for non-prosecution.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit

15.1.2018